

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS**SITTING ARRANGEMENT - From 03.10.2017 onwards**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and M.Sundar, J	All Public Interest Litigations, Income Tax Appeals and Writ Appeals relating to Income Tax, Appeals arising out of Orders/Judgments/Decrees passed on the Original Side of the High Court relating to Intellectual Property Cases, Arbitration & Conciliation Act, 1996/ Arbitration Act, 1940 and matters relating to Admiralty Jurisdiction (All Stages)
1a	M.Sundar, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing - upto the year 2000, as per Cause list
2	Huluvadi G. Ramesh, J and RMT.Teekaa Raman, J	Writ Petitions relating to Service, to be heard by a Division Bench (other than Judicial Service) Writ Appeals relating to Service and Labour (other than matters relating to Judicial Service), Appeals arising out of Orders/Judgments of the Central Administrative Tribunal and Writ Appeals relating to Education (All Stages)
2a	RMT.Teekaa Raman, J	Whenever Division Bench is not sitting - Criminal Original Petitions (u/s. 482 of Cr.PC.) (All Stages) - (upto the year 2011), as per Cause list
3	S. Manikumar, J and R.Suresh Kumar, J	Appeals / Writ Appeals relating to decisions of Tribunals, including Debt Recovery Tribunals and Debt Recovery Appellate Tribunal, but other than Central Administrative Tribunal, Writ Appeals and Appeals relating to Tax Matters, other than Income Tax to be heard by a Division Bench (All Stages) Writ Appeals relating to Mines & Minerals, Industries & Forests (All Stages)
3a	S.Manikumar, J	Cases relating to Administrator General and Official Trustee
3b	R.Suresh Kumar, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing - from the year 2001 to 2005, as per Cause list

4	A. Selvam, J and P. Kalaiyarasan, J	First Appeals to be heard by a Division Bench. First Miscellaneous Appeals, Second Appeals and Second Miscellaneous Appeals to be heard by a Division Bench (All Stages) - from the year 2015
4a	P. Kalaiyarasan, J	Whenever Division Bench is not sitting - Criminal Appeals (All Stages) - upto the year 2003, as per Cause list
5	K.K.Sasidharan, J and P.Velmurugan, J	Writ Appeals / Appeals / Writ Petitions to be heard by a Division Bench relating to Land Acquisition, Land Ceiling, Land Reforms and other Land Laws (All Stages) Writ Appeals which are ready for hearing irrespective of classification and irrespective of date of filing
5a	P.Velmurugan, J	Whenever Division Bench is not sitting - Second Appeals (All Stages) - upto the year 2000, as per Cause list
6	Rajiv Shakhder, J and N.Sathish Kumar, J	Original Side Appeals not assigned to any other Bench, including Appeals arising out of Interlocutory Orders passed on the Original Side of the High Court (All Stages) Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court, Habeas Corpus Petitions, Writ Appeals not assigned to any other Division Bench (All Stages)
6a	N.Sathish Kumar, J	Whenever Division Bench is not sitting - Criminal Revisions (all Stages) - upto the year 2011, as per Cause list
7	M. Sathyanarayanan, J and N. Seshasayee, J	Criminal Appeals including Crime against Women to be heard by a Division Bench. Division Bench Criminal Side matters not specifically assigned to any other Division Bench (All Stages) Writ Appeals/Appeals/Writ Petitions to be heard by a Division Bench relating to Land Encroachment, Municipalities, Panchayats, other Local Authorities and Unauthorised Construction (All Stages)
7a	N. Seshasayee, J	Whenever Division Bench is not sitting Civil Miscellaneous Appeals (All Stages) - upto the year 2007, as per Cause list

8	C.T.Selvam, J and M.V.Muralidaran, J	Writ Petitions to be heard by a Division Bench not specifically assigned to any other Division Bench (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages) First Miscellaneous Appeals, Second Appeals and Second Miscellaneous Appeals to be heard by a Division Bench (All Stages) - up to the year 2014
8a	C.T.Selvam, J	Whenever Division Bench is not sitting Criminal Appeals (All Stages) - from the year 2004 to 2006, as per Cause list
8b	M.V.Muralidaran, J	Whenever Division Bench is not sitting Civil Revision Petitions (All Stages) - upto the year 2007, as per Cause list
9	N. Kirubakaran, J	Writ Petitions - relating to Education (All Stages)
10	M.M. Sundresh, J	Applications for setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 Company Petitions and Company Appeals to be heard by a Single Bench
11	T.S. Sivagnanam, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise (All Stages)
12	M. Duraiswamy, J	First Appeals filed under Order 41, Rule 1 of the Civil Procedure Code(All Stages) First Miscellaneous Appeals (Except Motor Accident Claims Tribunal Cases) and Second Miscellaneous Appeals to be heard by a Single Bench (All Stages) - from the year 2015
13	T.Raja, J	Writ Petitions - relating to Labour and Service (All Stages) - from the year 2015
14	K. Ravichandrababu, J	Writ Petitions - relating to matters which are not specifically assigned to any other Bench (All Stages) - from the year 2014
15	S. Vimala, J	Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench (All Stages) Criminal Revision cases (All Stages) - from the year 2016 Criminal Appeals (relating to Crime against Women) (All Stages)

16	P.N. Prakash, J	Criminal Appeals (All Stages) - from the year 2012 Election Petitions not assigned to any other Bench (All Stages)
17	Pushpa Sathyanarayana, J	Petitions under Section 24 of Civil Procedure Code - (All Stages) Second Appeals (All Stages) - from the year 2015
18	S. Vaidyanathan, J	Writ Petitions relating to Municipalities, Panchayat and Local Bodies (All Stages) and Writ Petitions - relating to the matters which are not specifically assigned to any other Bench (All Stages) - upto the year 2013
19	V.M. Velumani, J	Civil Revision Petitions (All Stages) - from the year 2008 to 2015
20	V.Bharathidasan, J	Criminal Appeals (All Stages) - from the year 2007 to 2011 Criminal Revision cases (All Stages) - from the year 2012 to 2015
21	D. Krishnakumar, J	Civil Revision Petitions (All Stages) - from the year 2016 Second Appeals (All Stages) - from the year 2012 to 2014
22	N. Authinathan, J	Criminal Original Petitions - Anticipatory Bail and Bail
23	V. Parthiban, J	Writ Petitions - which are ready for hearing irrespective of classification - from the year 2006 Miscellaneous Petitions including Petitions for vacating of Interim orders in Writ Petitions - upto the year 2012
24	R. Subramanian, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications in respect of Suits which are ready to be listed and/or are listed for final hearing - upto the year 2014 (except Trade Mark, Patent and Copyright Suits) Insolvency Petitions (All Stages)
25	M. Govindaraj, J	First Miscellaneous Appeals (other than Motor Accident Claims Tribunal Cases) and Second Miscellaneous Appeals (All Stages) - upto the year 2014 Second Appeals (All Stages) - from the year 2008 to 2011

26	M.S. Ramesh, J	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) (All Stages) - from the year 2012
27	S.M. Subramaniam, J	Writ Petitions - (Labour & Service) (All Stages) - upto the year 2014 Miscellaneous Petitions including Petitions for vacating of Interim orders in Writ Petitions - from the year 2013
28	Anita Sumanth, J	Civil Suits relating to Trade Mark, Patents and Copyrights Act (All Stages) Arbitration Matters, including petitions under Section 11, but except Applications for Setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940
29	T.Ravindran, J	Interlocutory Applications in Suits not ready for final hearing (except Trade Mark, Patent and Copyright matters) Second Appeals (All Stages) - from the year 2001 to 2007
30	G. Jayachandran, J	CBI & Prevention of Corruption Act Cases (Criminal Appeals, Criminal Revisions, Criminal Original Petitions and Writ Petitions (Cr.Pc.) - (All Stages)
31	C.V. Karthikeyan, J	Civil Suits - including Un defended Suits & Framing of Issues and connected Interlocutory Applications in respect of Suits which are ready to be listed and/or are listed for final hearing - from the year 2015 (except Trade Mark, Patent and Copyright Suits) Original Petitions (other than Arbitration matters), Testamentary Original Suits and Original Matrimonial Suits (All Stages)

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- All Writ Petitions in which the vires of any statute/statutory provision/statutory rule/statutory regulation is under challenge shall be listed before the Hon'ble First Division Bench.
- Contempt Matters relating to orders of Hon'ble Single Judges who are no longer in Office shall be heard by the Bench having determination in respect of the proceedings giving rise to the order of which violation is alleged.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Cases relating to Senior Citizens, Crime against Women, Person with Disability and Children shall be taken up on priority basis

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//